

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.156/AT/2016**

Subject : Application under Section 63 of Electricity Act, 2003 for Adoption of Tariff with respect to the Transmission System being established by Khargone Transmission Ltd.

Date of hearing : 6.10.2016

Coram : Shri Gireesh B. Pradhan, Chairman  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Khargone Transmission Limited

Respondents : Madhya Pradesh Power Management Co. Ltd. and Others

Parties present : Shri Pulkit Sharma, Advocate, KTL  
Shri T.A.N Reddy, KTL  
Shri Harshit Gupta, KTL  
Shri Rohit Dwivedi, KTL  
Shri Rajeev Kumar Gupta, MPPMCL

**Record of Proceedings**

The representative of the petitioner submitted that the present petition has been filed under Section 63 of the Electricity Act, 2003 for adoption of transmission charges and requested to adopt the transmission charges for the transmission system being established by Khargone Transmission Limited.

2. After hearing the representative of the petitioner, the Commission observed that in Schedule 3 of the TSA, effective date has been mentioned as June, 2016. However, in terms of Clause 2.1 of the TSA, the effective date works out to 22.8.2016 and after considering the completion period of 38 months, SCOD works out as 21.10.2019. The Commission directed BPC, namely REC Transmission Projects Company Ltd. to clarify the following, on affidavit, by 20.10.2016 which date should be taken as scheduled COD for adoption of levelised tariff.

3. The Commission directed BPC that due date of filing the information should be strictly complied with. No extension shall be granted on that account and in case, no information is submitted within the due date, the matter shall be considered based on the available records.

4. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

Sd/-

(T. Rout)  
Chief (Law)